GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
(Codes Division)
Civil Secretariat, Srinagar/Jammu

Notification,

Srinagar, the 8th of August, 2025.

S.O 206 .- In exercise of the powers conferred by proviso to Article 309 of Constitution of India and all other enabling provisions in this behalf, the Lieutenant Governor is pleased to direct that the following amendment shall be made in the Jammu and Kashmir Civil Services (Leave Travel Concession) Rules, 2019, namely:-

In rule 3, in clause (d), for entry (ii), the following entry shall be substituted, namely:-

"(ii) For Gazetted Officers	Administrative Secretary of the concerned Department."

By Order of the Lieutenant Governor.

Sd/-
(Santosh D. Vaidya), IAS
Principal Secretary to Government,
Finance Department.

No.:-7316307-FD-Code/227/2021-02-Part(2)-617 Dated:- 08-08-2025

Copy to the:-

1. Advocate General, The High Court of Jammu & Kashmir and Ladakh.
2. All Financial Commissioners (Additional Chief Secretaries).
3. Director General of Police, J&K.
4. Principal Accountant General (A&E), J&K.
5. All Principal Secretaries to Government.
6. Principal Secretary to the Hon'ble Lieutenant Governor.
7. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
8. All Commissioner/Secretaries to Government.
9. Chief Electoral Officer, J&K.

8/8/25